

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

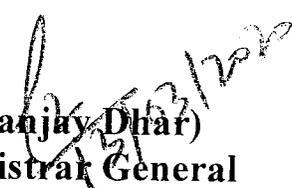
Subject: Inspection of Records of Decided Cases.

NOTIFICATION

No: 1658 /RG

Dated: 13.03.2020

In exercise of powers conferred on Hon'ble the Chief Justice under Rule 5 of the Jammu and Kashmir High Court Rules, 1999, her Lordship has been pleased to direct that henceforth, the power under Rule 210 of the aforesaid Rules shall be exercised by the Joint Registrar (Judicial) of the concerned wing of the High Court.

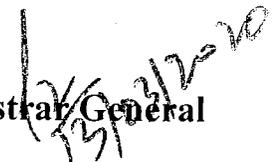

(Sanjay Dhar)
Registrar General

No: 41042-61 /RG

Dated: 13.03.2020

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Computers, High Court of J&K, Jammu.
6. Registrar Judicial, High Court of J&K, Srinagar/Jammu.
.....for information.
7. Joint Registrar Judicial, High Court of Jammu and Kashmir, Jammu/Srinagar for information and n/a.
8. In-charge NIC for uploading the same on the official website of High Court of J&K.


Registrar General